

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-216(PB)/2021

IN THE MATTER OF:

Bank of India

.... Petitioner/Applicant

Vs.

Shri Parveen Gupta

.... Respondent

Order u/S. 95 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Shashwat Hooda

For the Respondent / Personal Guarantor : Adv. Siddharth Arora, Adv. Gaurav Kumar, Adv. Anuja Pandit, Adv. Jasleen Kaur Raina

ORDER

IA-4948/2021

Mr. Abhishek Anand, Ld. Counsel for the RP/Applicant in this IA appears physically.

Mr. Siddharth Arora, Ld. Counsel for the Respondent in this IA appears physically.

At request and by consent, list the matter on **27.02.2024**.

IA-6731/2023 & IA-115/2024

Mr. Siddharth Arora, Ld. Counsel for the Applicant in these IAs appears physically.

Mr. Abhishek Anand, Ld. Counsel for the RP/Respondent in these IAs appears physically and seeks time to file his objections to these IAs.

At request and by consent of both sides, list the matter on **27.02.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)